

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

CA 741/2016
IN
T.P. 214/2016 IN CP 272/2016

DATED MONDAY, THE 13th DAY OF MARCH, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT, 1956
UNDER SECTIONS 391 TO 394 OF THE COMPANIES ACT, 1956
AND

SCHEME OF AMALGAMATION
OF

CITRIX R&D INDIA PRIVATE LIMITED
WITH

APERRE ENTERPRISE STORAGE SOLUTIONS INDIA PRIVATE LIMITED

BETWEEN :

CITRIX R&D INDIA PRIVATE LIMITED
Prestige Dynasty, No.33, Ulsoor Road,
Bangalore – 560 042.
Represented by its Director,
Mr. Rakesh Singh

Petitioner

AND
NIL

NIL

Present:


Shri C.K. Nanda Kumar,
Advocate,
No.67/3/A-1, Ground Floor,
4th Cross, Lavelle Road,
Bangalore – 560 001.


ORDER

This Company Application is filed before the Hon'ble High Court of Karnataka, Bangalore, under Rules 6 and 9 of the Company Court Rules read with Section 391 of the Companies Act, 1956 read with Section 5 of the Limitation Act, 1963, by the Petitioner for condoning delay of 10 days in filing the above Company Application. ^{petition}

Consequent upon the establishment of the National Company Law Tribunal, Bangalore Bench, Company Petition No.272/16 is transferred to this Tribunal and the same is renumbered as TP 214/17.

CA
Heard the counsel for the applicant in ~~IA~~ No.741/2016 and perused the records. We are satisfied with the reasons given in the affidavit in support of the application for condonation of delay of 10 days. Accordingly, CA No.741/2016 is allowed and delay of 10 days in filing the Company Petition is condoned.


(RATAKONDA MURALI)
MEMBER, JUDICIAL


(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL

psp.